

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:214
ANSWERED ON:22.02.2001
COURT BUILDINGS IN TAMIL NADU
V. VETRISELVAN

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Union Government have received any request from the Government of Tamil Nadu for providing funds to meet repairing cost and to reconstruct the dilapidated buildings of Subordinate Courts;
- (b) if so, the reaction of the Government thereto; and
- (c) the time by which the Government propose to release the funds?

Answer

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND SHIPPING (SHRI ARUN JAITLEY)

(a)&(b):No, Sir. The Centrally Sponsored Scheme relating to development of infrastructural facilities for the judiciary provides funds only for new construction of court buildings. The Central Government, so far, has provided Rs. 27.44 crore to the Government of Tamil Nadu under the above scheme.

(c) Does not arise.